

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 821/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. Mohapatra
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE COMPANY: Magma Fincorp Ltd.
V/s
DSM Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&439

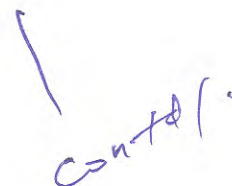
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	EKTAVERMA	ADV.	Petitioner	

ORDER

Learned counsel for the petitioner states that sometime be granted for filing the compliance report in terms of the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016. Learned counsel further undertakes to serve an advance copy of the compliance report and paper book on the respondent in terms of the Rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. The needful shall be done within two weeks.

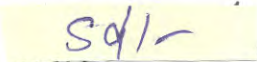


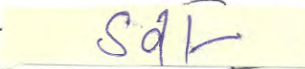




The Registrar is directed to certify whether the paper book and the compliance report are complete in all respects for hearing of arguments by the Bench.

List for further consideration on 06.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

01.05.2017
Vineet